

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1322/(MAH)/2017

CORAM:

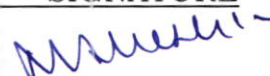
Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.01.2018

NAME OF THE PARTIES: Nitesh Sunder Kripalani
V/s.
Temple Rose Real Estate Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
2	Manesh C. Kulkarni's for Applicant		

ORDER

C.P. No. 1322/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of the Petitioner is present.
2. On hearing the merits of the case, it emerges that the admitted factual position is that the applicant is an Investor as informed by the Learned Counsel.
3. A query has been raised as to whether the debt in question falls under the category of Operation debt or under Financial debt. The second query is whether this Petition correctly falls under section 9 of the Code or under section 7 of the Code if at all applicable.
4. The name of the IRP has not been proposed.
5. To answer all these questions matter is listed for hearing on **19.01.2018**.
6. The Petitioner is directed to issue another notice to the other side intimating the next date of hearing.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

02.01.2018

aah

Sd/-

M.K. SHRAWAT
Member (Judicial)